

ITEM NO.1502
(JUDGMENT)

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1322 of 2018 in
Petition(s) for Special Leave to Appeal (CrI.) No(s). 10290/2015

THE STATE OF MIZORAM

Petitioner(s)

VERSUS

DR. C. SANGNGHINA

Respondent(s)

Date : 30-10-2018 This petition was called on for pronouncement of
judgment today.

For Petitioner(s) Mr. D. Mahesh Babu, AOR
Ms. Suchitra Hrangkhawl, Adv.

For Respondent(s) Mr. Shalaj Mridul, Adv.
Mr. Jitin Chaturvedi, AOR

Hon'ble Mrs. Justice R. Banumathi pronounced the judgment
of the Bench comprising Her Lordship and Hon'be Ms. Justice Indira
Banerjee.

Leave granted.

The appeal is allowed in terms of the signed reportable
judgment.

Pending application(s), if any, shall also stand disposed
of.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)